

MA No.4291/2014
MA No.4292/2014
in
OA No.904/2003

28.11.2016

Hon'ble Ms. Jasmine Ahmed, J.M.

Shri M.K. Upadhyay, learned counsel for the applicant and Shri K.P. Singh, learned counsel for the respondents are present.

The OA was dismissed in default on 19.04.2005 and the restoration application was filed on 17.04.2014 which is after a long gap of 9 years. Though there is a delay condonation application but I feel that the reason given by the counsel for the applicant for condoning the delay in filing of OA for such a long 9 years is not cogent and reasonable.

Accordingly, MA No.4292/2014 and MA No.4291/2014 are dismissed.


J.M.

/ns/